

HARYANA VIDHAN SABHA

IX SESSION

BULLETIN NO. 1

Friday, the 06th September, 2013

(Brief record of the proceedings of the meeting of the Haryana Vidhan Sabha held on Friday, the 06th September, 2013 from 2.00 P.M. to 5.25 P.M.).

I. OBITUARY REFERENCES

The Chief Minister made references to the deaths of the late:-

1. Shri Vidyacharan Shukla, former Union Minister
2. Shri Arun Kumar Nehru, former Union Minister
3. Shri Tejender Pal Singh Mann, former Minister of State, Haryana
4. Freedom Fighters of Haryana
5. Martyrs of Haryana
6. Naxal Attack in Chhattisgarh
7. Uttrakhand Natural Calamity
8. Bihar Mid-Day-Meal Tragedy
9. Ghaggar Tragedy
10. Road Accidents
11. Submarine Mishap
12. Train Tragedy; and
13. Others

and spoke for 13 minutes.

Shri Ashok Kumar Arora, a member from the Indian National Lok Dal spoke for 7 minutes.

Shri Anil Vij, a member from the Bhartiya Janata Party spoke for 3 minutes.

Smt. Renuka Bishnoi, a member from the Haryana Janhit Congress (B.L.) spoke for 1 minute.

The Speaker also associated himself with the sentiments expressed in the House and spoke for 4 minutes

It was decided to send messages of condolence to the bereaved families.

The House stood in silence for two minutes as a mark of respect to the memory of the deceased.

II. RAISING THE MATTER OF CASH-FOR-C.L.U. SCAM/ADJOURNMENT OF SITTING/SUSPENSION OF MEMBERS

As soon as the Questions Hour started, the Speaker called upon Shri Sampat Singh to ask his question, Shri Ram Pal Majra and other members of his party stood up in their seats and demanded a statement from the Chief Minister over the C.D. in which a Chief Parliamentary Secretary is seen allegedly demanding Rs.5 crore to get a Change of Land Use (C.L.U.) for a four acre plot in Gurgoan before the start of Questions Hour. Shri Ram Pal Majra also demanded his dismissal and registration of a case against him. The Speaker requested the members of the Indian National Lok Dal to take their seats as

Questions Hour was going on and the same cannot be suspended. The members can raise their issue in the Zero Hour but Shri Ram Pal Majra and other Members of Indian National Lok Dal did not pay any heed to the requests of the Speaker. The Speaker again requested and warned them but they continued speaking without his permission. The Members of Indian National Lok Dal created a ruckus in the House. There was a grave disorder in the House.

On finding grave disorder in the House, the Speaker adjourned the sitting of the House at 2.34 P.M. for 15 minutes.

The House then adjourned at 2.34 P.M. and re-assembled at 2.49 P.M.

(i) When the House re-assembled, the Speaker again called upon Shri Sampat Singh to ask his question, Shri Ram Pal Majra and Shri Ashok Kumar Arora, Members of the Indian National Lok Dal again raised the same issue and demanded Chief Minister's statement on the matter before the Question Hour. In the mean time, some Members of the Treasury Benches also stood up in their seats and protested against the behaviour of the Members of the Indian National Lok Dal. The Parliamentary Affairs Minister also pointed out that question hour should not be disrupted in this fashion. There were heated exchanges from both the sides. The Speaker requested the members to take their seats as question hour was going on but the members of the Indian National Lok Dal did not take their seats and continued speaking without the permission of the Speaker. In spite of having been asked by the Speaker time and again to take their seats they did not do so. There was uproar in the House.

On finding uproar in the House, the Speaker called upon Shri Ashok Kumar Arora, a Member of the Indian National Lok Dal, Shri Anil Vij, Leader of the Bhartiya Janata Legislature Party and Smt. Renuka Bisnoi, Leader of the Haryana Janhit Congress (B.L.) to come to his chamber and again adjourned the sitting of the House at 2.56 P.M. for 15 minutes.

The House then adjourned at 2.56 P.M. and re-assembled at 3.11 P.M.

(ii) When the House re-assembled, the Members of the Indian National Lok Dal present in the House and a Member of Shiromani Akali Dal again continued to press their demand vociferously and continued to interrupt the proceedings of the House. They even came to the well of the House and started raising slogans. The Speaker repeatedly requested them to go back to their seats but all the Members of Indian National Lok Dal continued to obstruct the proceedings of the House. However, the Speaker warned them repeatedly and requested them to take their seats but they did not pay any heed to the requests of the Speaker. There was a grave disorder in the House.

Then the Parliamentary Affairs Minister moved-

That Shri Abhey Singh Chautala, Shri Ashok Kashyap, Shri Ashok Kumar Arora, Shri Bishan Lal, Rao Bahadur Singh, Shri Dharam Pal, Shri Dilbag Singh, Shri Ganga Ram, Shri Hari Chand Middha, Shri Jagdish Nayyar, Shri Kali Ram Patwari, Shri Krishan Lal Panwar, Shri Krishan Lal, Shri Mamu Ram, Shri Mohammed Illyas, Shri Narender Sangwan, Shri Naseem Ahmed, Shri Pardeep Chaudhary, Shri Parminder Singh Dhull, Shri Prithi Singh, Shri Phool Singh, Shri Raghbir Singh, Shri Rajbir Singh Barara, Shri Rameshwar Dayal, Shri Rampal Majra, Smt. Saroj

Shri Subhash Chaudhary of Indian National Lok Dal and Shri Charanjit Singh, a Member of Shiromani Akali Dal be suspended from the service of this House for their misconduct, most irresponsible behaviour unbecoming of the Member of this August House and their grossly disorderly conduct in the House for the remainder of the present Session.

The motion was put & carried.

III. NAMING OF THE MEMBER

A little later, when the Speaker again called upon Shri Sampat Singh to ask his question, Shri Anil Vij, a Member of the Bhartiya Janata Party stood up in his seat and raised the demand for an inquiry into the matter raised by the Members of the Indian National Lok Dal and an assurance from the Chief Minister that this matter would be discussed after the Questions Hour. The Speaker requested him to take his seat as Questions Hour was going on but he did not pay any heed to the requests made by the Speaker and continued speaking without his permission whereupon the Speaker warned him repeatedly. The Speaker then named Shri Anil Vij and asked him to withdraw from the House but he did not do so and he continuously obstructed the proceedings of the House.

IV. SUSPENSION OF THE MEMBER

When Shri Anil Vij did not withdraw from the House and continuously obstructed the proceedings of the House, the Speaker again asked him to withdraw from the House but he did not do so. There was a grave disorder in the House.

Then the Parliamentary Affairs Minister moved-

That Shri Anil Vij, a Member of the Bhartiya Janata Party be suspended from the service of this House for his misconduct, most irresponsible behaviour unbecoming of the Member of this August House and his grossly disorderly conduct in the House for the remainder of the present Session.

The motion was put & carried.

V. WALKOUT

All the members of the Bhartiya Janata Party present in the House and Smt. Renuka Bishnoi, a member of the Haryana Janhit Congress (B.L.) staged a walk out as a protest against the suspension of Shri Anil Vij.

VI. CONDEMNATION OF BEHAVIOUR AND CONDUCT OF THE SUSPENDED MEMBERS

The Chief Minister condemned the behaviour and conduct of the suspended Members and being the Leader of the House he also regretted the behaviour of the Opposition Parties' Members for the Chair.

VII. QUESTIONS

(a) Starred:

Total No. on the order paper	answered	Not put	Postponed	No. of Supplementaries
3	2	1	---	3

(b) Unstarred: 40

VIII. CALLING ATTENTION MOTIONS AND STATEMENTS THEREON

(i) The Speaker admitted the Calling Attention Notice No. 11 regarding probity in public life given notice of by Shri Anand Singh Dangi, M.L.A. He asked Shri Anand Singh Dangi, M.L.A. to read out his notice and the Minister concerned to make statement thereafter.

Shri Anand Singh Dangi read out his notice.

The Industries Minister made a statement thereon.

(ii) The Speaker also admitted the calling attention Notice No. 2 regarding school children falling ill in the state after consuming iron and folic acid tablets given notice of by Prof. Sampat Singh, M.L.A. The Speaker further informed the House that Shri Ram Pal Majra and Shri Ashok Kumar Arora, M.L.As. had also given Calling Attention Notice No. 8 on the similar subject. The Speaker further informed the House that Shri Anil Vij, M.L.A. had also given Calling Attention Notice No. 29 on the similar subject so, he had clubbed the both Calling Attention Notices with Calling Attention Notice No. 2. They can also raise their supplementaries. He asked Prof. Sampat Singh, M.L.A. to read out his notice and the Minister concerned to make statement thereafter.

Prof. Sampat Singh read out his notice.

The Education Minister made a statement thereon.

IX. ANNOUNCEMENTS

(a) **BY THE SPEAKER**

(i) **PANEL OF CHAIRPERSONS**

Under Rule 13(1) of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly, the Speaker nominated the following members to serve on the Panel of Chairpersons:

1. Shri Sampat Singh, MLA
2. Shri Anand Singh Dangi, MLA
3. Shri Ram Pal Majra, MLA
4. Smt. Kavita Jain, MLA

(ii) **Intimation regarding Absence.**

(i) The Speaker informed the House that he had received an intimation from Rao Narender Singh, Health Minister, Haryana in which he has expressed his inability to attend the sitting of the House on 6th September, 2013 as he will be on foreign tour to Germany from 1st September, 2013 to 8th September, 2013.

(ii) The Speaker informed the House that he had received an intimation from Shri Ram Niwas Ghorela, M.L.A. in which he has expressed his inability to attend the sittings of the present September Session, 2013 due the death of his mother.

(iii) The Speaker informed the House that he had received an intimation from Rao Yadavendra Singh, M.L.A. in which he has expressed his inability to attend the sitting of the House today, the 6th September, 2013 due to his personal and prior commitments.

(b) BY THE SECRETARY

The Secretary informed the House that the following Bills which were passed by the Haryana Legislative Assembly during its Session held in February-March, 2013 and have since been assented to by the Governor:-

FEBRUARY-MARCH SESSION, 2013

1. The Haryana Rural Development (Amendment) Bill, 2013.
2. The Haryana Municipal Corporation (Amendment) Bill, 2013.
3. The Haryana Appropriation (No.1) Bill, 2013.
4. The Haryana Appropriation (No.2) Bill, 2013.
5. The Punjab Labour Welfare Fund (Haryana Amendment) Bill, 2013.
6. The Haryana Non-Biodegradable Garbage (Control) Amendment Bill, 2013.
7. The Haryana Development and Regulation of Urban Areas (Amendment) Bill, 2013.
8. The Haryana Police (Amendment) Bill, 2013.
9. The Haryana Co-operative Societies (Amendment) Bill, 2013.
10. The Haryana Private Universities (Amendment) Bill, 2013.

X. FIRST REPORT OF THE BUSINESS ADVISORY COMMITTEE

The Speaker presented the first report of the Business Advisory Committee as under-

'The Committee met at 11.30 A.M. on Friday, the 6th September, 2013 in the Chamber of the Hon'ble Speaker.

The Committee recommends that unless the Speaker otherwise directs, the Assembly whilst in Session, shall meet on Friday, the 6th September, 2013 at 2.00 P.M. and adjourn after conclusion of Business entered in the List of Business for the day.

On Monday, the 9th September, 2013 the Assembly shall meet at 2.00 P.M. and adjourn at 6.30 P.M. without question being put.

On Tuesday, the 10th September, 2013 the Assembly shall meet at 10.00 A.M. and adjourn after the conclusion of the Business entered in the List of Business for the day.

The Committee, after some discussion, further recommends that the Business on the 6th, 9th and 10th September, 2013 be transacted by the Sabha as follows:-

Friday, the 6th September, 2013
(2.00 P.M.)

1. Obituary References.
2. Questions Hour.
3. Presentation and adoption of First Report of the Business Advisory Committee.
4. Papers to be laid/re-laid on the Table of the House.

5. Presentation of Four Preliminary Reports of the Committee of Privileges and extension of time for presentation of the final reports thereon.
6. Presentation of Report (Eight Parts) of the Committee of the House to examine irregularities committed by the Trusts/Societies of the family members of Shri Om Prakash Chautala, MLA.

Saturday, the 7th September, 2013

HOLIDAY

Sunday, the 8th September, 2013

HOLIDAY

Monday, the 9th September, 2013

(2.00 P.M.)

1. Questions Hour.
2. Presentation, Discussion and Voting on the Excess Demands over Grants and Appropriations for the years 2008-09, 2009-10 and 2010-11.
3. (i) Presentation of Supplementary Estimates (First Installment) for the year 2013-14 and the report of the Estimates Committee thereon.
- (ii) Discussion and Voting on Supplementary Estimates (First Installment) for the year 2013-14.

Tuesday, the 10th September, 2013

(10.00 A.M.)

1. Questions Hour.
2. Motion under Rule-15 regarding Non-stop sitting.
3. Motion under Rule-16 regarding adjournment of the Sabha sine-die.
4. Papers to be laid, if any.
5. The Haryana Appropriation Bill, 2013 in respect of Excess Demands over Grants and Appropriations for the years 2008-09, 2009-2010 and 2010-2011.
6. The Haryana Appropriation Bill, 2013 in respect of Supplementary Estimates (First Installment) for the year 2013-14.
7. Legislative Business.
8. Any other Business.

The Agriculture Minister moved-

That this House agrees with the recommendations contained in the First Report of the Business Advisory Committee.

The motion was put and carried

XI. PAPERS LAID ON THE TABLE OF THE HOUSE

The Agriculture Minister laid papers from Sr. No. 1 to 5 on the table of the House.

XII. PRESENTATION OF PRELIMINARY REPORTS OF COMMITTEE OF PRIVILEGES REGARDING PRIVILEGE ISSUES AND EXTENSION OF TIME FOR PRESENTATION OF THE FINAL REPORTS.

(i) Against Shri Om Prakash Chautala, MLA

Dr.Raghuvir Singh Kadian, Chairperson, Committee of Privileges presented the Seventh Preliminary Report of the Committee of Privileges with regard to the question of alleged breach of privilege given notice of by Shri Kuldeep Sharma, MLA (now Hon'ble Speaker) against Shri Om Prakash Chautala, MLA who made false statement on the floor of the House on 11th March, 2010 regarding imposing VAT on Salt which was made willfully, deliberately and knowingly by Shri Om Prakash Chautala, MLA thereby misleading the House and amounting to committing the contempt of the House/breach of privilege by him.

He also moved –

That the time for the presentation of the final Report to the House be extended upto the first sitting of the next Session.

The motion was put and carried.

(ii) Against Shri Om Prakash Chautala, MLA

Dr.Raghuvir Singh Kadian, Chairperson, Committee of Privileges presented the Seventh Preliminary Report of the Committee of Privileges with regard to the question of alleged breach of privilege given notice of by Shri Bharat Bhushan Batra, MLA against Shri Om Prakash Chautala, MLA who made false, misleading and incorrect statement on the floor of the House on 11th March, 2010 willfully, deliberately and knowingly stating that the Haryana Urban Development Authority had not acquired a single acre of land since coming into power of the Congress Government from March, 2005 till date. He has also stated that not even a single sector of HUDA had been floated during this period, whereas the Parliamentary Affairs Minister, Shri Randeep Singh Surjewala had pointed out the correct factual position but Shri Om Prakash Chautala again asserted that neither even a single sector of HUDA was floated nor a single acre of land was acquired by HUDA from March, 2005 till date. By doing so Shri Om Prakash Chautala has tried to mislead the House willfully, knowingly and deliberately which amounts to contempt of the House/Breach of Privilege committed by him on the floor of the House. Thus, the matter of making false statement by Shri Om Prakash Chautala on the floor of the House on 11th March, 2010, involves the question of Breach of Privilege/contempt of the House.

He also moved -

That the time for the presentation of the final Report to the House be extended upto the first sitting of the next Session.

The motion was put and carried.

(iii) Against Shri Om Prakash Chautala, MLA

Dr.Raghuvir Singh Kadian, Chairperson, Committee of Privileges presented the Seventh Preliminary Report of the Committee of Privileges with regard to the question of alleged breach of privilege given notice of by Shri Aftab Ahmed, MLA against Shri Om Prakash Chautala, MLA who made categorically incorrect and misleading statement on the floor of the House on 11th March, 2010 stating that Reliance Company has been given 1500 acres of Government land at a cost of Rs.370 crore in garb of giving employment, particularly when HSIIDC had acquired this land for welfare of the people. He further stated that a four acres chunk of land out of this acquired land has been auctioned for Rs.290 crore. He consequently alleged loss to the exchequer and fraud on account thereof. He further stated that land of farmers was acquired in the name of 'SEZ' and they were told that they will be given bonus/annuity of Rs.10,000/- per acre per year. He further stated that even a rupee has not been paid till date to any farmer by way of such bonus/annuity. Whereas the above statement of Shri Om Prakash Chautala is factually and absolutely incorrect. Shri Om Prakash Chautala has made a false, misleading and incorrect statement in the House on both the afore-stated subjects. Shri Om Prakash Chautala made this statement willfully, deliberately and knowingly to mislead this august House. This constitutes a matter of clear breach of privilege of the House. Thus, the matter of making false statement by Shri Om Prakash Chautla on the floor of the House on 11th March, 2010, involves the question of breach of privilege/contempt of the House.

He also moved -

That the time for the presentation of the final Report to the House be extended upto the first sitting of the next Session.

The motion was put and carried.

(iv) Against Shri Om Prakash Chautala, MLA

Dr.Raghuvir Singh Kadian, Chairperson, Committee of Privileges presented the Sixth Preliminary Report of the Committee of Privileges with regard to the question of alleged breach of privilege given notice of by Shri Kuldeep Sharma, MLA (now Hon'ble Speaker) against Shri Om Prakash Chautala, MLA who made false, misleading and incorrect statement on the floor of the House on 6th September, 2010, stating that a news was being televised by some News Channels that in the car of Shri Gopal Kanda, Minister of State for Home, Haryana, a girl has been kidnapped and three men raped her. He further stated that Shri Gopal Kanda himself was driving the car and this car was owned by Shri Gopal Kanda. He also stated the number of Car as HR-70 L-0009. He further stated the girl was kidnapped from Delhi and was raped in Gurgaon. Therefore, the Government should resign. Whereas, the above statement of Shri Om Prakash Chautala is factually and absolutely incorrect. Shri Om Prakash Chautala made a false, misleading and incorrect statement in the House. He made this statement willfully, deliberately and knowingly to mislead this august House. This constitutes a matter of clear breach of privilege of the House. Thus, the matter of making false statement by Shri Om Prakash Chautala on the floor of the House on 6th September, 2010, involves the question of breach of privilege/contempt of the House.

He also moved -

That the time for the presentation of the final Report to the House be extended upto the first sitting of the next Session.

The motion was put and carried.

XIII. PRESENTATION OF REPORT OF THE ASSEMBLY COMMITTEE

The Chairperson of the Committee (Shri Bharat Bhushan Batra) presented the Report (Eight Parts) of Committee of the House to examine the irregularities committed by Trusts/Societies of family members of Shri Om Prakash Chautala, M.L.A.

XIV. LAYING ON THE TABLE THE REPORT OF THE RULES COMMITTEE

The Ex-Officio Chairperson (Speaker) of the Rules Committee laid on the Table of the House the report of the Rules Committee containing the recommendations of the Committee regarding amendments in the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly, as required under rule 242 *ibid*.

The Sabha then adjourned till 2.00. P.M. on Monday, the 09th September, 2013.

CHANDIGARH
DATED 06TH SEPTEMBER, 2013

SUMIT KUMAR
SECRETARY